#### Cause 1

(2) That at page 1, line 4, for '1969' substitute '1970'.

#### C'ause 9

(3) That at page 6, line 17, for '1969' substitut '1970'

#### Cl use 16

- (4) That at page 9, line 36, for 'ship' substitut 'vessel'
- (5) That at page 9, line 37, for 'ship' substitute 'vessel'
- (6) That at page 10, line 5, for 'ship' substitutε 'vessel'
- (7) That at page 10, line 8, for 'ship' substitut 'vessel'

#### Ciause 19

(8) That at page 21, line 46, for '1969' substitu: '1970';"

Sir, may I sa a few words. This Bill was already passed by this House on the 3rd December last year and in Lok Sabha that was passed on 8th May this year. It has therefore, been necessary to place the Bill before the House considering and adopting amendments. The amendments in question are minor ir nature. Four amendments are necessi ated due to the change of the year from 1969 to 1970. remaining four imendments have substituted the word "vessel" instead of the word "ship" to make the wording of the Bill harmonious. As these amendments are of a v rbal and minor nature, these may be acopted.

The question was put and the motion was adopted.

# SARDAR I(BAL SINGH: Sir, I move:

"That the amendments made by Lok Sabbe in the Bill be agreed to."

The question vas put and the motion was adopted.

THE CONTINGENCY FUND OF INDIA (AMENDMENT) BILL, 1970

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I move:

"That the Bill to amend the Contingency Fund of India Act, 1950, as passed by the Lok Sabha, be taken into consideration."

Sir, the Bill seeks to amend the Contingency Fund of India Act, 1950, for the purpose of raising the corpus of the Contingency Fund of India from Rs. 15 crores to Rs. 30 crores. The Fund is meant to meet the requirements of unforeseen expenditure of the Central Government (including Railways) pending authorisation of such expenditure by the Parliament.

The corpus of the Fund was fixed at Rs. 15 crores when the total size of the Central Budget (including Railways) was of the order of Rs. 500 crores. The total size of the Budget has now increased to over Rs. 5,000 crores, that is, about ten times, necessitating reconsideration of the corpus of the Fund. Further, as recommended by the Public Accounts Committee, it has been decided that additional requirements for investments in or loans to public sector undertakings and private concerns, grants to private institutions and certain types of subsidies, in excess of certain limits, should be treated as expenditure requiring specific parliamentary approval even when they can be met by re-appropriation of savings. In all such cases, if there is not adequate time to seek supplementary provisions from the Parliament, we have to initially meet the expenditure out of advances from the Contingency Fund. Although, as stated by me, the Budget has increased by over ten times, the corpus of the Fund is being raised from Rs. 15 crores to only Rs. 30 crores which we consider the minimum amount necessary in the light of the new developments mentioned by me earlier. I may also mention that the Administrative Reforms Commission have also recommended that the corpus of this Fund should be enhanced suitably to enable funds being found for urgent schemes and projects which cannot be postponed till the estimates for the next year are placed before the legislature.

The Contingency Fund of India (Amendment) Bill involves a withdrawal of Rs. 15 crores from the Consolidated Fund of India for transfer to the Contingency Fund of India. The advances from the Contingency Fund will be sanctioned only as and when necessary. Supplementary Estimates for all expensions

[Shri P. C. Sethi]

diture so financed from the Contingency Fund are, according to the rules, presented to Parliament at the first session meeting immediately after the advance is sanctioned. The advances are recouped to the Fund as soon as Parliament authorises the expenditure. increase in the corpus of the Contingency Fund at this stage, therefore, does not involve any real outgo of cash.

The question was proposed.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, I want a clarification as to what percentage of the Contingent Fund was actually utilised last year, for instance, so that we may know if there is some justification to increase it. Was it fully utilised or only partially utilised?

SHRI P. C. SETHI: Sir, actually we have only sometimes touched this figure of Rs. 15 crores. But now the position is this, as I pointed out, the Budget has gone up ten times. So sometimes it may require a bigger withdrawal from the Contingency Fund. That is why we are raising the corpus. It is only a fund the expenditure from which ultimately goes for the approval of Parliament. Therefore, the necessity has been felt.

SHRI MAHAVIR TYAGI: My recollection is that out of this Rs. 15 crores quite a lot remained unused in the past. If that is still going on, I do not know whether there is any justification to increase it.

VICE-CHAIRMAN (SHRI THE : Mr. Muni-AKBAR ALI KHAN) swamy. He is not here.

SHRI S. D. MISRA (Uttar Pradesh): Sir, the Minister has not clarified the point.

VICE-CHAIRMAN (SHRI THE AKBAR ALI KHAN) : He will further clarify when he replies. Now, the next speaker is Dr. Mahavir. He is not here. Now, Mr. Mandal.

SHRI DEV DATT PURI (Haryana): Sir, I only want to make a brief observation. After all, it is only for contingencies, and what actually was utilised on anything contingent in the past has got nothing to do with making an adequate provision for the future. Tyagiji wanted details of the actual utilisation of the Contingency Fund. This Fund is for meeting some emergency or contingency. The fact that we did not utilise the Fund fully for certain contingencies, which arose in the past or did not arise in the past, has nothing to do with determining whether the new size of the Contingency Fund is adequate or is warranted by the volume of the Budget. As has stated by the Minister, the volume of the Budget has gone up ten-fold and all that is sought to be done is that the Contingency Fund should be raised from Rs. 15 crores to Rs. 30 crores. I would respectfully submit that the question of Shri Tyagi does not arise.

(Amdt.) Bill, 1970

VICE-CHAIRMAN THE (SHRI AKBAR ALI KHAN) : Mr. Mandal.

श्री बी० एन० मंडल (बिहार) : उप-सभाध्यक्ष महोदय, जो बिल हम लोगों के सामने आया है, मैं नहीं समझता हूं कि इस बिल को लाने की कोई जरूरत थी। अगर मिनिस्टर को इस तरह का बिल लाना ही था तो उन्हे साफ साफ और पूरी बातें बिल के संबंध में बतलानी चाहिये थीं कि सरकार को 15 करोड रुपर्य से अधिक अब 30 करोड रुपये की जरूरत क्यो पड़ी । इसके संबंध में उन्हें पूरा जस्टी-फिकेशन देना चाहिये था। जस्टीफिकेशन के मंबंध में उन्होंने सिर्फ एक बात कही और वह यह है कि पहले अपना बजट पांच सौ करोड़ का होता था और अब पांच हजार का होता है । मैं नहीं समझता हूं कि यह कोई यथेष्ट कारण है जिसकी वजह से यह बिल लाया गया है। यथेष्ट कारण तब होता जब मिनिस्टर की ओर से या सरकार की ओर से यह दिखलाया जाता कि 15 करोड़ का जो कंटिजैसी फंड है वह इन कुछ वर्षों में जो आकस्मिक खर्च सामने आये हैं वे पूरे नहीं हो सके और इसी वजह से सरकार को वैसी रकम यानी तीस करोड़ रुपये के लिये इस बिल को लाना पड़ा । इस तरह की बात उन्हें यहां पर बतलानी चाहिये थी कि 1950 से लेकर अबनक जितना रुपया आकस्मिक कोष में था और वह पूरा खर्च हुआ या नहीं हुआ, अगर खर्च नहीं हुआ तो क्यों नहीं हुआ और अगर बैशी खर्चा हुआ

तो उसके बारे मे पूरी बात यहा पर बतलानी चाहिये थी, तब "स तरह की माग करते, लेकिन ऐसा नहीं किया गया । इसलिये मैं समझता हं कि इस बिल को लाने के जो कारण बतलाये गये हैं वे यथेष्ट कारण नहीं हैं।

एक दूसरी बात की ओर मैं ध्यान दिलाना चाहता हू कि आ कल इतना प्रेशर पार्लिया-मेंट के काम का बल्या है कि बजट की मागो के सबध में जो बहस हुआ करती है जन सब मागों के सबंध में ृरी तरह से रोशनीं नही पड पाती है।

किन्टिन्जैन्सी फड़ के बारे में भी कभी कोई डिस्कशन हो नही पाता है । इसका नतीजा यह होता है कि जा अभी की सरकार है और जो उसका लीडर है वह अपनी पार्टी को मजब्त करने के लिए इस फड को यूटिलाइज किया करता है । हम पमझते हैं कि कन्टिन्जेन्सी फंड के लिए जो हिशी रुपये की माग की गई उस रुपये को ये य टिलाइज करेंगे अपनी पार्टी को बढ़ाने के लिए नाजायज तरीके से । उनको इस बात का भी टर नहीं है कि हम पालिया-मेंट में पकड़े जाए गे क्योंकि जब सभी मांगो पर डिस्कशन हो नही पाता है तो इस छोटी चीज को कौन देखं के लिए जायगा। इसलिये मै चाहता हु कि इस सरकार को इस किन्टिन्जेन्सी फड में और रुपय न दिया जाय और अगर दिया जाय तो पहरे सरकार की ओर से इसका एक्सप्लेनेशन आ जाय कि इयर टु इयर हमने इस बात की डिफीव ल्टी महसूस की है कि कन्टि-न्जेन्सी फंड के अभाव की वजह से जो जरूरी काम रहते हैं वे रुव गए। ऐसा कोई उदा-हरण आए । इसके अलावा हम हर साल देखत है कि सप्लीमेंटरी वजट और बजट से अधिक खर्च का बजट आना है और जब सप्लीमेंटरी बजट या एक्सेस बजट आता हो है तो फिर इस कन्टिन्जेन्सी फं को बढ़ाने की क्या जरूरत पड़ती' है' ।

इन बातों के शथ साथ और तीन बातों की तरफ मैं सरकार का ध्यान खींचना चाहता

हूं। कहा जाता है कि जो सारे रुपए खर्च होते है वे जनता के हितो की हिफाजत के लिए खर्च होते है । जनता के हितो की हिफाजत कैसे होती है इसके तीन उदाहरण मै आपके सामने रखूगा । एक उदाहरण यह देखिए । एक हिन्दी अफसर है जिसका नाम के० बी० परसाई है। उसके बारे में लोकसभा में कई क्वेश्चन्स हुए। इस सभा मे भी 3-4 स्टाई और अनस्टाई क्वेश्चन्स है, मै कल रहूगा नहीं, मै पूछ नहीं सक्गा लेकिन मैं यह पूछना चाहता हूं कि क्या के० बी० परसाई इतनी बडी पर्सनेलिटी हो गया है कि जिसके लिए आउट आफ वे जाकर बडा घर प्रोवाइड करने की जरूरत पडती है? क्या यह इसलिए किया गया है क्योंकि वह एस्ट्रोलोजर है? मैं समझता हूं कि चुकि वह एस्ट्रोलोजर है और प्राइम मिनिस्टर से लेकर अफ़सर, बड़े-बड़े मिनिस्टर है जो बडे-बडे उनके हाथ देखा करता है और उस हाथ देखने के सिलसिले मे उसने इतनी पोजीशन जमा ली है कि आउट आफ वे जाकर पूजा करने के लिए उसे एक बड़ा मकान दिया जाता है।

दूसरी बात यह है कि उस अफसर ने एक हरिजन चपरासी को आफिस में जो पानी रखा हुआ था उसके छू लेने पर गाली-गुफ्ता दिया और अपमानित किया । इसकी दरखास्त दी लेकिन कोई सुनने वाला नही है । कोई हरिजन क्लर्क जो उसके डिपार्टमेंट का था उसको भी इनसल्ट करके निकाल दिया । जब उसको मालुम हुआ कि एक मुसलमान पियन आ रहा है तो तुरन्त जो अफसर उसको भेजने वाला था उसको कह कर उसे कैसिल करवा दिया । ऐसी हरकतें हुआ करनी है ।

इतना ही नहीं, पोल ग्रान्डी नाम का बैकाक में एक आदमी रहा करता है । शायद वह एक इन्टरनेशनल स्मगलर है । उनसे इनकी चिठ्ठी पत्नी चलती रहती है । जो चिठ्ठी आई है मैं उसकी कापी नहीं लाया हू नहीं तो उस चिठ्ठी को पढकर मुनाता । उससे ऐसा मालूम पड़ता है कि स्मगलिंग के बारे में कुछ

## [श्री बी० एन० मंडल]

लिख रहा है। इसके बारे में हमने भी चिठ्टी लिखी एक होम मिनिस्टर को और दूसरी फाइ-नेंस मिनिस्टर को लेकित अब तक इसकी कोई इन्क्वायरी नहीं हुई। कहा जाता है कि डिपार्टमेंटल इन्क्वायरी होती है लेकिन सी बी आई इन्कावायरी के बारे में जब इनसिस्ट किया जाता है तो वह बात ओझल कर दी जाती है। इस लिए मैं चाहता हूं कि यह सरकार पूरी तरह से इस बात को इस हाउस के सामने रखं। जब एडिमिनिस्ट्रेशन चलाने के लिए यह सरकार रुपया चाहती तो जो यह सब डिस्क्रि-मिनेशन हरिजन के प्रति, मुसलमान के प्रति किया जाता है या जो स्मर्गितंग का चार्ज आता है उसको क्यों नहीं देखते? इसके लिए पूरा एक्सप्लेनेशन इस सरकार को देना चाहिए।

BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, I should like to make only one or two observations. Many people do not understand why there should really be a provision for a fund of this kind. When we are dealing with thousands and thousands of crores of rupees in the Budget, a small amount really makes little difference. But perhaps the Public Accounts Committee and others made certain observations that with a view to meeting expenditure outside the allocations in the Budget there should be some provision for allocation of this kind of money which should be used for meeting contingent requirements. Now, my friend, Mr. Tyagi, was asking again and again whether it was a fact that out of the amount already sanctioned only a small portion of it had been spent and the balance could not be spent. If it is a fact that the money could not be spent, then, there will be seen little justification for increasing the amount. We have no objection as such to increasing the amount because after all, if that money is not spent, it remains with the Government. But it is a matter of arranging the finances of the country.

I have sought an opportunity of speaking now only to make one or two submissions or suggestions in connection with the monies being spent out of this fund. My submission is for meeting a certain item of expenditure. This is with regard to the economic assistance to the political sufferers under the Bri-

tish rule. As you know, in our country many many people suffered under the British rule; many people spent years and years in jail and there are many others who were persecuted and who police were crippled as a result of I think this category of people should be given financial assistance and I have been saying again and again that there should be a national register of all political sufferers who had spent five years or more in prison, and each of them, should they need any help, should be given assistance. We should take it as a moral duty and even after twenty-three years of our independence it would not seem too late, and it is better we do it even now. We are getting reports from all parts of the country about the suffering and distress of many freedom fighters. Some of them are not well placed in life-either in business or in any other avocations of life or as Members of Legislatures or members of various other institutions that have come into existence in our free country. And we get almost harrowing tales of their suffering and sorrow. Some of them are living as beggars and it shocks us when we hear such stories of the people who had been respected by the entire nation, who had made contribution for achieving independence, and such people should never be forsaken or forgotten. After a lot of agitation, the Government has come to the conclusion that all political sufferers who had either spent their life in the Andaman cellular jail having been sent there for political reasons or who had been convicted for five years or more as freedom fighters, would be entitled to getting some economic assistance during their life-time provided they had served imprisonment sentence for five years or more. But unfortunately the matter is not being speeded up. The decision has been announced in this House, but I am told that only thirty people have been selected for this economic assistance and that a hundred and more applications are pending. Let me understand how the Government is viewing this matter. It should be a matter of two days to dispose of all the applications. Everybody prima facie should be entitled to get the assistance as promised by the Government. The Central Government should money and, if necessary, take a little more money, for this purpose.

We have been paying the Princes for twenty-three years or so nearly Rs. 110 crores as Privy Purse and these freedom

fighters, these political sufferers, have There are many been neglected by us. of them in Bengal, in Punjab, in Maha-Many rashtra and other places. suffered impris inment under sentences of conviction. Many had suffered imprisonment und 'r detention without trial or otherwise. There are many such Now ' think the Government people. should make this item of expenditure as a charge or the Contingency Fund. As I have suggested, the Government should take up his thing more seriously. The attitude of he Government today is queer. The att tude of the Government towards the freedom fighters is absolutely strange. may give you one or two examples . . .

THE VICI-CHAIRMAN (SHRI AKBAR ALI (HAN): Mr. Bhupesh Gupta, you hav brought out your point. Now you shou I please finish.

SHRI BHU! ESH GUPTA: Yes, I am ending it. I have brought out my point for you, but I have yet to do it for them.

suggested that commemoration stamps should e issued in the name of Jotindra Nath Mukherjee who fought in Bala ore in a frontal against the Brit sh, and the Government these commemoration that stamps would le issued on the September this year. I also asked for a commemoration stamp to be issued in the name of Surya Sen, the leader of the Chittagong Armoury Raid case. But the Governmen rejected that suggestion. I do not know why. I am just giving This is the attitude you an examp e. of the Govern sent towards these freedom fighters. Therefore before I sit down, I would earnestly appeal to the Government ev n at this hour to ask the State Governm nts to prepare a national register of the political sufferers in their States, those was have spent 3, 4 or 5 years in priso. This list should be compiled and cept here at the Centre and out of the Contingent Fund the Government should give financial assistance to every no of them who deserves to be assisted for his life-time. Sir, I make this point in all seriousness. think, Sir, it does not speak well of our conscience when we know how we have given extra privileges and many other things; you know moneys are spent for holding grand parties, for holding evening parties. This is a most ostentation expenditure m. de by the Government; this is a useless expenditure for which

no provision is needed. In fact Government should economise considerably on such expenditure. As far as these funds are concerned, if at all they are to remain, they must be used for such purposes as are morally sustainable like the one I have suggested. When I was informed about it, I took up the matter with the Prime Minister and I told her that this question should be gone into. I should say that her res ponse was sympathetic that a list should be prepared of such persons, but after that I do not know what happened. Actually it is the duty of the Government to prepare such a list. In Bengal, Punjab, Maharashtra, Gujarat, etc. you have got many such freedom fighters who are in extreme sorrow and are suffering from economic privations. I think the nation should take care of them. It is a matter of trust for us and it is our bounden duty in the name of freedom that we should make the necessary finanancial arrangements for them. Let it not be said that free India did not look after its freedom fighters and it helped only those who knew how to help themselves by climbing the ladder of social hierarchy or economy hierarchy. There are many more who are absolutely honest and because of that they are suffering and I hope the Government will take up this matter seriously and prepare a national register of all political sufferers under the British regime and make necessary financial arrangements their life-time to relieve them of their sufferings, and I am sure the entire House will support a proposal of this kind. Thank you.

डा० भाई महावीर (दिल्ली) : उपसभा-ध्यक्ष महोदय, सरकार ने कौटेंजेंमी फंड— आकस्मिकता निधि—को बढ़ाने के लिए यह विधेयक प्रस्तुत किया है । 15 करोड़ क्ष जो अधिकार मरकार के हाथ में था उस को दुगना कर के 30 करोड़ की राणि इस प्रकार के आकस्मिक खर्चों के लिए सरकार अपने हाथ में लेना चाह रही है जिन खर्चों के लिए पहले मंसद् से म्बीकृति लेना मंभव नही होगा । इस के लिए कारण यह बनाया गया है कि जब पहले यह राणि तय की गयी थी उस ममय से बजट की राणि आज 8 गुना बढ़ गयी है और इस लिए हम बहुत मेहरवानी कर रहे हैं कि आठ गुना बढ़ाने की मांग नहीं कर रहे, केवल इस को दुगना करने की मांग की जा [डा० भाई महावीर)

रही है। मै यह कहना चाहता हूं कि यदि सरकार इस बात के लिए विश्वास दिला सके और सरकार को अपने मन में भी विश्वास हो कि देश के गरीब और मध्यम वर्ग के लोगो की कमाई पसीने की कमाई में से जो एक एक पैसा सरकार लेती है उस को खर्च करते हए उस को यह, लगेगा कि जैसे वह अपनी कमाई खर्च कर रही है, किमी और की या लट का माल नहीं खर्च कर रही है तो आकस्मिकता निधि को द्गना ही नहीं, आठ ग्ना भी बढाने की माग सरकार करती तो सदन को कोई आपत्ति न होती और हम भी उस का सहर्ष समर्थन करते। परन्तु कठिनाई यह है कि जब केवल आंकडो से सिद्ध किया जाता है कि क्योंकि बजट आठ गुना बढ गया इस लिए इस को दुगना बढाना चाहिए तो यह तर्क वैसा ही है जैसे कोई कहे कि क्योंकि रेलों की जाल बिछ रहा है इस लिए दुर्घटनाओं की सख्या भी बढ़नी चाहिए । दुर्घटनाये बढ रही है, बढती है, अगर यह बात सच हो तो कम से कम हम इस के लिए यह तर्क तो न दें कि क्योंकि रेलों का विस्तार हुआ है इस लिए दुर्घटनाये बढना भी स्वाभाविक है। विस्तार के साथ कार्य क्षमता भी बढ़नी चाहिए। रेलों के फैलाव के साथ दुर्घटनाओं को रोकने के बारे में जो कूशलता है वह भी बढ़नी चाहिए और इसी लिए खर्च करने के लिए सरकार के पास अधिक धन आता है तो सरकार को उस धन को खर्च करने में अधिक कुशलता दिखानी चाहिए, उस में अपनी क्षमता दिखानी चाहिए । और सब से बढकर जनता के दिल में यह विण्वास भी उसे बढाना चाहिए कि जो पैसा सरकार के पास जाता है उस का सद्पयोग होता है, वह बेकार में जाया नहीं किया जाता और, महोदय, यही बात है जिस के बारे में आज सब से ज्यादा संदेह देश की जनता के मन में है और हमें भी है क्योंकि हम यह देखते हैं कि बहुत शारे व्यर्थ के खर्चे होते हैं कि जो होते जाते हैं, किये जाते रहते हैं । सरकार बेकार के खर्चों पर जो कटौती की जानी चाहिए, उस में जो बचत करनी चाहिए उस की तरफ ध्यान नही देती और अंत में यही कह कर पीछा छडा लिया जाता है कि सरकार ने फलां कमेटी बना दी, फलां जांच के लिए सरकार ने किसी को नियक्त कर दिया । क्या आप कोशिश करेंगे कि प्रशासनिक व्यय जो अन प्रोडक्टिव व्यय है, अनत्पादक व्यय है वह कम हो, उस को कम करने के लिए जांच करेगे। बहत दिनों से ऐसी जांके होती है लेकिन खर्च जिस प्रकार से बढ़ रहा है, उस को देख कर ऐसा लगता है कि सरकार दिल लगा कर ऐसे खर्चों को रोकने की कोशिश नहीं करती है। मित्रयों के ऊपर जो खर्च होता है या बाकी के जो सरकार के खर्च होते है उन के बारे में यहां चर्चा हो चुकी । मैने उस दिन भी पछा था और जिस का जवाब सरकार की तरफ से नहीं दिया गया कि यहां पर सरकार ने जो जवाहर ज्योति नाम की एक अग्नि शिखा ग्खी हुई है, 3000 रुपये के करीब महीने मे उस पर खर्च पड़ता है, जो कि मैं समझता ह कि एक मती के खर्च के बराबर होता है, उस को हम ने किस लिए जारी रखा हुआ है? क्या नेहरू जी इस प्रकार के विचार रखने वाले व्यक्ति थे ? क्या वे इस तरह की चीजों को पसंद करते थे ? क्या वे पसंद करते कि उनके नाम पर एक ज्योति बनायं रखने के लिये उस पर इतना खर्च किया जाय ? मै समझ सकता ह कि देश के लोगों में अगर उन के लिए ऐसी भावना हो और उसे जारी रखने के लिए वे अपना पैसा खर्च करें. अथवा कोई संस्था खर्च करे तो मझे कोई आपत्ति नहीं, लेकिन सरकार अगर ऐसे खर्च करती है, इस तरह की चीजों पर अपना पैसा खर्च करती है तो आम जनता को लगता है कि जब उस का पैसा सरकार ऐसे खर्वी पर गंवाती है तो अगर वे भी कृछ फिज्ल खर्च करें, या थोड़ी बहुत करों की चोरी करें या सरकार से कोई गलत फायदा उठाये तो उससे उन के दिल में कोई कध्ट नहीं होता, उन को उम की कोई पीडा नहीं होती।

पाकिस्तान के साथ हम ने ममझीता किया। उस को 82 करोड़ रुपया दिया और दस साल

तक देते आये. लेकि। आज जब दस साल बीत चुके तब, जब हम छिते हैं कि यह रूपया देने के बाद जो पानी आप रोक सकते हैं काननी तौर पर उस को रांकने की क्या व्यवस्था की गयी है तो सरकार कहती है कि उस के लिए पोंग डैम बनेगा और उस के लिए इतना समय और लगगा । इतने साल बीत गये. क्या यह बात हम पहले नहीं सोच सकते थे ? अगर सोच सकते थे तो हमं इस की व्यवस्था करनी चाहिए थी। हमें ो लगता है कि यह पानी देश में रहे या जाय इस से सरकार की दष्टि में कोई फर्कनहीं पता। ऐसालगताहै कि वह इतनी उदार है क अगर पानी पाकिस्तान को ही जाता रहे तो उस को उस से कोई चिन्ता नहीं। अगर वह इन का इंतजाम इस बीच में नहीं कर सकती थी ो यह बात वह दस साल पहले ही सोच सकर्त थी। अगर यही बात थी तो ऐसा फैसला व्यों किया गया? ज्यादा समय होने पर शायद कम पैसा देना पडता। लेकिन जहां पाकिस्ता को साथ या किसी दूसरे देश के साथ कोई बात होती है हम इतने उदार हो जाते हैं कि अपन दिल खोल देते हैं और अपना पैसा लटाने को नैयार हो जाते हैं, लेकिन जहां अपने देश की बाल आती है हमारी सरकार खर्च करने में तमाम साच विचार शुरू कर देती है। अभी हमारे मित्र भूपेश जी ने एक सवाल उठाया और जब यह सन्नाल उन्होंने पहले उठाया था तो मैं ने भी उस हा समर्थन किया था कि देश की आजादी जिन नोगों की वजह से मिली, जिन के खन मींचने से आजादी का पौधा लगा और जिन लोगों की हड़ डेयां इस देश की आजादी की मीनार के बीच में रोडी बना कर डाली गयीं उन की हम ने ितनी उपेक्षा की है और हमने समझा कि हम री आजादी का संघर्ष केवल गांधी जी और जवाहर लाल नेहरू तक ही मीमित है। हमने श्री लोकमान्य तिलक तक की उपेक्षा की, हमने श्री सुभाष चंद्र बोस की उपेक्षा की और हगरे जो क्रान्तिक।री थे, जिन्होंने आजादी की लडाई में अपना सिर हथेली पर रखा था, उन सब की उपेधा की और हमने जब उन को सहायता देने का सवाल

आया तो उस में भी कंज्सी की । किस तरह की हम जांच करते हैं ? मैंने पहले भी कहा था कि सरकार इस को मेहरबानी न समझें। यह अपना कर्तव्य समझे और श्रद्धा के फल आजादी के सेनानियों के चरणों में भेंट करने में हमारी सरकार को गौरव महसूस करना चाहिए । मेरा, महोदय, यह निवेदन है कि इस तरह के खर्ची में सरकार उदारता बर्ते और उम के अपने जो व्यर्थ के खर्च है. उनमें बचत करे और प्रशासनिक व्यय में कम से कम 7 प्रतिशत की कटौती की जा सकती है। अगर सरकार यह स्वीकार करे तो इस तरह के खर्ची के लिए सदन अपनी अनुमति देने में कोई कंज्सी नहीं करेगा, परन्तु मै चाहूंगा कि मंत्री महोदय इस बात का आश्वासन दें कि ऐसे खर्चों में कमी की ओर वे ध्यान देंगे और जहां कंज्सी नहीं चाहिए, वहां उदारता बर्तेंगे और गलत लोगों तक और दूसरे देशों के मामले में उदारता सीमित रखेंगे।

इन शब्दों के साथ मैं चाहूंगा कि मंत्री महो-दय इस पर अपना अभिमत प्रकट करें।

SHRI S. D. MISRA: I consider this an unnecessary Bill. This Government is getting funds from various Appropria-tion Bills, Supplementary Bills, etc. In the Appropriation Bills themselves, some amount is provided for unforeseen expenditure. From the Civil Auditored Accounts circulated to the Members. which will be available to the country and the Finance Ministry, it will be evident that 6 or 7 per cent. of the total amount budgeted in the Appropriation Bills and the Supplementary Bills has not been utilised. If I take the rough figure of Rs. 3000 crores of last year, about Rs. 200 crores sanctioned through the Appropriation Bills and the Supplementary Grants were not utilised by the Finance Ministry and the Government of India. Then there is provision for appropriation within the same types of Departments or in the same Department there can be appropriation from one head to the other. That is the authority given by the Planning Commission and the Finance Ministry. On the one hand the Government is surrendering the money and on the other, it comes and asks the Parliament to increase its Con-

### [Shri S. D. Misra]

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tingency Fund which is generally being used according to my information—and I agree with Mr. Bhupesh Gupta—on entertainments, air-conditioners for the officers for which sums are not normally available and I am told that once the PAC went into the matter.

SHRI MAHAVIR TYAGI: Opening ceremonies, laying the foundation stone etc.—for all these extravagance...

SHRI DAHYABHAI V. PATEL (Gujarat): For glorifying the Ministers...

SHRI S. D. MISRA: There would be some justification for this Bill if the ceiling of Rs. 15 crores had been at any time, during the last 20 years, pierced, but at no time had it been pierced. Therefore there is no point in the Minister's coming up with this Bill only on the argument that because the Budget has increased 20 times or times, therefore, we should give sanction for at least twice the amount. It would have been a good gesture if they had not come for this and if at all, they should have come for a cut from Rs. 15 crores to Rs. 10 crores. So this Bill They have is completely unnecessary. already provision in the Appropriation and Supplementary Bills and they have also the authority in the various Minis-For example, the Agriculture tries. Ministry and the Irrigation Ministry together-because they are of the same sector-can appropriate, I am told, from one head to the other if there is any surplus and there is a surplus of 6 to 7 per cent. A sum of Rs. 200 crores was surrendered last year and 2 years back, it was hardly 1 or 2 per cent. of the amount which was surrendered but since the last two years this Finance Ministry, rather the Government India have been complaining that there has been no proper utilisation of the funds and there are more surrenders. So there is no point in bringing forward this Bill.

SHRI CHITTA BASU (West Bengal): I take this opportunity to refer to a matter, which the House will agree, is really of a contingent nature. I do not agree with the Government that they should have money in excess of the budgeted amount. As has been rightly pointed out by many Members, the Government cannot spend the amount which has been properly budgeted. The Minister has come with only one ground that

because the Budget amount has increased, so the Contingency Fund's size also should be increased. That is not valid.

Anyway, I would like to take this opportunity to refer to a very serious condition in certain districts of Bengal, namely, Purulia, Bankura and a part of Midnapur, where you would be very sorry to learn, people have died of starvation. It appeared in the Press that by this time almost 10 persons died of starvation and a delegation from those districts met the Prime Minister. They also met the West Bengal Government to-day but the irony of the position is, the Bengal Government adheres to the technical approach to the problem and they say: 'You prepare schemes and we shall advance money against the schemes prepared by the District authorities..' It is not a question of preparing schemes or spending money against them. You have the Government here and you can prepare schemes in a leisurely manner but the question is, the people are starving and dying. In fact 10 persons have already died and you are talking of schemes and you propose to spend only against certain schemes of yours. Instead of dilly-dallying over the matter, you should rush relief to the area, without waiting for the so-called schemes. In this connection I would say that when the UF Government was there and when a similar kind of famine stalked that part of Bengal, crores were spent in a few months on relief. I find from the records now that only a few lakhs, not more than Rs. 5 lakhs have so far been spent on relief in that particular area. It is very regrettable and inhuman. I think the House will agree that if the Government has this sort of Fund with them, it should be properly utilised. The Government should look into this important aspect and rush relief wherever such kind of contingencies arise. I do not mean that money should be spent only in Purulia, Bankura or a part of Midna-The object of this kind of Contingency Fund should be to rush relief to the people who are suffering from this kind of natural calamities of any It may be due to famine or drought or other natural calamities but it has been our experience that Government continues to have a callous and indifferent attitude towards genuine kind of contingencies. May I ask the Government whether the Government will utilise this Fund for this kind of genuine relief in a State?

SHRI LOKA VATH MISRA (Orissa): Has the Benga Government written about that?

SHRI CHITI A BASU: It is for the Government here to enquire but I know that several Members have already written to the Prime Minister and I have met the P M. also. She said that the matter will be looked into by the Bengal Government. If you are going to have this Fund, why are you depending on the report of the Bengal Government? And even if you rely on the report of the W st Bengal Government, that Governmen is run by you, not by any popular par y.

SHRI LOKAN ATH MISRA: No, no; your Governor. He became Governor because of your suggestion.

SHRI DAHYABHAI V. PATEL: You asked for it

THE VICE- HAIRMAN (SHRI AKBAR ALI I HAN): Have you finished, Mr. Chata Basu?

SHRI CHITTA BASU: Whether he is your Governor or my Governor is a different thing. The West Bengal Government today is not sufficiently alive to the problem and the West Bengal Government has 'een pursuing a callous and indifferent attitude towards the famine-stricken p. rt of that State. Why should not the Government of India take immediate steps 10 rush relief there? This is the proper contingency head; this is the proper tine; this is the proper place where the noney is to be spent without any gru lge and without any kind of so-called report or so-called scheme whatsoeve -.

Then, Sir, I joir Shri Bhupesh Gupta, Dr. Bhai Mahavir and other friends in stating that the condition of the freedom fighters should all on be sympathetically viewed by the Government. As you know, not only the freedom fighters but other people are also in a very pitiable condition. The Government should take a sympathetic view of these people's conditions because it is because of their sufferings and struggles that we are free today and we owe them a good deal and I think the Government should not hesitate in regard of this matter of having a definite programme for the relief and resettlement of the freedom fighters and other people.

श्री राजनार।यण : श्रीमन्, मैं यह चाहता हूं कि पहले 10 साल कांटिजेंसी फंड किस किस तरह से कैंसे खर्च हुआ उसका एकाउंट हमें दिया जाय इस विधेयक पर पूर्ण विचार होने के पहले, क्योंकि इस विधेयक द्वारा सन् 1950 के एक्ट में सरकार संशोधन कर रही है, तो संशोधन क्यों कर रही है, कांटिजेंसी फंड में क्या कमी थी और किस ढंग से खर्च हुआ जब तक उसकी पूरी जानकारी मदन को न दी जाय तब तक— मैं संसदीय व्यवस्था के अनुसार आपसे अपील करूंगा—आप इस पर फर्दर डिसेकशन रोक दें, नहीं तो हमको यह जानकाी दिलवायें।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House stands adjourned till 2.00 p. m.

The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at two of the clock, the Vice-Chairman (Shri Akbar Ali Khan) in the Chair.

REFERENCE TO ALLEGED MISIN-TERPRETATION OF A BILL INTRO-DUCED BY SHRI BHUPESH GUPTA FOR PROTECTION OF FUNDA-MENTAL RIGHTS BY A SWATAN-TRA MEMBER OF LOK SABHA IN CONNECTION WITH ABOLITION OF PRIVY PURSES

SHRI BHUPESH GUPTA (West Bengal): Mr. Vice-Chairman, I would invite your attention to a matter which concerns this House. Several years ago I introduced in this House a Bill when there was emergency and when jurists were demanding that certain matters concerning the infringement of Fundamental Rights and the attack on Fundamental Rights should be taken up in the House only after the Government obtained the opinion of the Supreme Court. Mr. Setalvad and others were among those who voiced this kind of a demand. Then I introduced a Bill in those days of emergency in order to protect the Fundamental Rights of the citizens against any attack under the D. I. R. And that was more or less